

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1529/2017

New Delhi, this the 4<sup>th</sup> day of May, 2017

**HON'BLE MR. P.K. BASU, MEMBER (A)**

J.K. Malhotra,  
(Aged about 78 years),  
S/o Shri K.R. Malhotra,  
Retd. Sr. Section Engineer (P.Way),  
Group 'C', Northern Railway,  
Baroda House, New Delhi.  
R/o H.No.158, Sector-21/B,  
Faridabad, Haryana (121001). .. Applicant

(By Advocate: Shri S.P. Sethi)

Versus

Union of India through:

1. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi-110001.
2. Financial Advisor & Chief Accounts Officer,  
Northern Railway,  
Baroda House,  
New Delhi-110001. .. Respondents

**ORDER (ORAL)**

Heard the learned counsel for the applicant.

2. Learned counsel for the applicant states that vide order dated 29.03.2017, the respondents have informed the applicant that his due payment of Rs.71,989/- as difference of DCRG and Rs.56,300/-

as difference of leave encashment has been released to him. Through this O.A., the applicant is seeking interest on the delayed payment.

2. The applicant had retired on 31.10.1996. The applicant could get his difference of DCRG and leave encashment from the respondents only after a protracted legal battle before this Tribunal. Since the respondents have paid the difference of DCRG and leave encashment, it affirms that these were due to him and, therefore, the applicant is clearly entitled for interest.

3. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to pay the applicant the interest at the rate applicable to GPF for the period of delay beyond three months from the date of his retirement, within a period of 60 days from the date of receipt of a certified copy of this order. No order as to costs.

**(P.K. BASU)  
MEMBER (A)**

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